

eFIR No: 019608/2020
PS: Shakarpur
State Vs. Chetan
U/s: 379/411 IPC

19.01.2021

Ld. P.O. is on leave today.

Present: Substitute Ld. APP for the State.
None for applicant/accused.

Be listed on 21.01.2021.


(ARVIND DEV)
Relieving MM (East)
KKD Courts/19.01.2021

FIR No: 763/2020
PS:PIA
State Vs. Ratan Kumar @ Kanahiya

19.01.2021

Ld. P.O. is on leave today.

Present: Ld. Counsel for applicant.

Application perused. Reply of IO received and perused.

IO has submitted that he will file fresh reply, as he has inadvertently filed reply for the release of mobile phone. Heard.

Be listed on 21.01.2021.


(ARVIND DEV)
Reliever Judge (East)
KKD Courts/19.01.2021

eFIR No:0483/2020
PS: PIA
U/s: 379/411 IPC

19.01.2021

Ld. P.O. is on leave today.

Present: Ld. CI Sh. C.P. Singh for applicant.

The present application for release of mobile phone **NOKIA 2.1** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Arjun wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be given dasti to Ld. Counsel for applicant and a copy be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of Delhi District Courts.


(ARVIND DEV)
Reliever Judge (East)
KKD Courts/19.01.2021

FIR No: 031933/2020
PS:Krishna Nagar
U/s: 379 IPC

19.01.2021

Ld. P.O. is on leave today.

Present: Ld. Counsel for applicant.

This is an application moved on behalf of applicant seeking correction of vehicle No. in superdari order dated 11.01.2021.

Application perused. Record also perused.

The superdari order dated 11.01.2021 in the present matter is modified to the extent that Vehicle No. be read as **DL-5SAT-5800** instead of DL-8SAT-5800.

Application disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant. Order be also uploaded on the website of Delhi District Courts.


(ARVIND DEV)
Reliever Judge (East)
KKD Courts/19.01.2021

19.01.2021

Ld. P.O. is on leave today.

Present: Ld. Counsel for applicant.

The present application for release of mobile phone **VIVO** and cash on Superdari has been filed by the applicant.

Application perused.

Reply has been filed under the signature of ASI Ranjeet wherein it is submitted that there is no objection for the release of the mobile phone and cash of Rs. 1800/- to the **rightful owner**.

In these circumstances the aforesaid mobile phone and cash be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone and the detailed panchnama mentioning the number of currency notes.
2. IO shall take the colour photographs of the mobile phone and currency notes from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value/bill/receipt of the mobile phone and cash, to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be given dasti to Ld. Counsel for applicant and a copy be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of Delhi District Courts.


(ARVIND DEV)
Relieving MM (East)
KKD Courts/19.01.2021

FIR No: 560/2020
PS:Krishna Nagar
State Vs. Azhar

19.01.2021

Ld. P.O. is on leave today.

Present: Ld. Counsel for applicant.

This is an application moved on behalf of applicant seeking release of jamatalashi articles.

Application perused. Reply of IO received and perused.

As per reply of IO, no articles were seized during the personal search of the present accused.

Hence, the application in hand is dismissed as infructuous.

Application disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant.
Order be also uploaded on the website of Delhi District Courts.


(ARVIND DEV)
Reliever Judge (East)
KKD Courts/19.01.2021

19.01.2021

Ld. P.O. is on leave today.

Present: Ld. Counsel for applicant.

The present application for release of mobile phone **VIVO** and gold chain on Superdari has been filed by the applicant.

Application perused.

Reply has been filed under the signature of HC Satish Chand wherein it is submitted that there is no objection for the release of the mobile phone and gold chain with locket to the **rightful owner**.

In these circumstances the aforesaid mobile phone and gold chain with locket be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone and gold chain.
2. IO shall take the colour photographs of the mobile phone and gold chain from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value/bill/receipt of the mobile phone and gold chain, to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be given dasti to Ld. Counsel for applicant and a copy be also sent to the SHO PS concerned for compliance. Order be also uploaded on the website of Delhi District Courts.


(ARVIIND DEV)
Relieving MM (East)
KKD Courts/19.01.2021

State vs. Not known
e.FIR No. 0486/20
PS Krishna Nagar
U/s 379 IPC

18.01.2021

Fresh application for releasing the mobile phone on superdari,
received through email.

Present:- Ld. substitute APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 19.01.2021.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/18.01.2021

19/01/21

Ld. PO is on leave today

Pr. none

Let previous order be complied

For 22/1/21


A/ Link MM
19/01/21

State vs. Not known
FIR No. 0019/2021
PS Shakarpur
U/s 279/338 IPC

18.01.2021

Fresh application for releasing the vehicle on superdari, received through email.

Present:- Ld. substitute APP for the State.

None for applicant.

IO/ SHO PS concerned to file reply on 19.01.2021.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/18.01.2021

19/01/21

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Ld. IO is on leave today
IO: none

let previous order be complied

for 22/01/21


19/01/21

FIR No:088/2020
PS:PIA
State Vs. Shahid Idrishi
U/s: 379/411 IPC

19.01.2021

Ld. P.O. is on leave today.

Present: Substitute Ld. APP for the State.
Ld. Counsel for accused.

This is an application for grant of bail u/s 437 Cr.P.C moved on behalf of accused Shahid Idrishi.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 13.11.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. CI has also submitted that accused has clean antecedents and the investigation has been completed.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. It is further stated that accused has no permanent address in Delhi and he may jump the bail.

Heard both the parties.

In the present case, accused is in J/C since 13.11.2020. Case property has been recovered. Investigation has already been completed. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 20,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be given dasti to Ld. Counsel for accused. Order be also uploaded on the website of Delhi District Courts.


(ARVIND DEV)
Relieving MM (East)
KKD Courts/19.01.2021